

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA
UNSTARRED QUESTION NO 1983

TO BE ANSWERED ON THE 21st DECEMBER, 2018 / AGRAHAYANA 30, 1940 (SAKA)

Trial against Bank Officers

+1983. SHRI LAXMI NARAYAN YADAV

Will the **Minister of FINANCE** be pleased to state:

- a) whether permission to hold trial/proceedings against bank officers is not being given on time by the Nationalised Banks despite repeated request of Central Vigilance Commission (CVC);
- b) if so, the reaction of the Government thereto;
- c) the name of the banks and the details of officers against whom the CVC has sought permission to hold trial/proceedings during the last three years;
- d) the details of bank officers held responsible for not giving such permission and caused delay in holding the said trial by CVC; and
- e) the action taken against the said officers?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

(a) & (b): According to provisions of Prevention of Corruption Act, 1988 (as amended in 2018), previous sanction of the authority competent to remove a bank officer from office is required, for his prosecution. Further, the concerned authority is required to endeavour to convey its decision in this regard within a period of three months from the date of receipt of proposal for sanction of prosecution from a police officer or an officer of an investigation agency or other law enforcement authority. Where for the purpose of grant of sanction for prosecution, legal consultation is required, such period may, for the reasons to be recorded in writing, be extended by a further period of one month. The Central Vigilance Commission has also issued instructions emphasising the need for adherence to the time limit of three months for taking a decision on sanction for prosecution.

(c) to (e) : Central Vigilance Commission has reported that the Commission did not seek any such permission.